

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
STARRED QUESTION NO. 91
ANSWERED ON-31.07.2024

EXCISE DUTY SHARED WITH RURAL LOCAL BODIES

91. SHRI IMRAN PRATAPGARHI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether any share of Excise Duty received by Government is also shared with the rural local bodies;
- (b) if so, the details thereof, State-Wise; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE RAJYA SABHA STARRED QUESTION NO. 91 FOR AN ANSWER ON 31.07.2024 REGARDING 'EXCISE DUTY SHARED WITH RURAL LOCAL BODIES'

(a) to (c) Sir, the Finance Commission has the mandate under article 280 (3) (bb), of the Constitution of India, to recommend “the measures needed to augment the Consolidated Fund of a State to supplement the resources of the Panchayats.”

As per recommendations of Central Finance Commission, the Union Ministry of Panchayati Raj recommends to the Union Finance Ministry for release of grants to Rural Local Bodies of various States. These recommendations are based on eligibility conditions fixed by the current Finance Commission and are placed as Annexure A.

The State-wise allocation of the Fifteenth Finance Commission grants (2021-26) to Rural Local Bodies is at Annexure B.

The Central Finance Commission is constituted by the Union Finance Ministry and its recommendations are also made to the Finance Ministry. The Ministry of Panchayati Raj receives recommendations with regard to funds allocated for Rural Local Bodies.

Annexure-A

(Annexure referred to in reply to parts (a) to (c) of the Rajya Sabha Starred Question No. 91 answered on 31.07.2024)

Eligibility criteria for release of Fifteenth Central Finance Commission Grants to Rural Local Bodies by Ministry of Panchayati Raj

The following conditions have been stipulated in the guidelines for the release of installments of Basic (Untied) grants for FY 2024-25.

- i. RLBs shall be deemed to be eligible for the grants, if they are duly constituted i.e if duly elected bodies are in place except for States/ Areas where Part IX of the Constitution does not apply. In case, all the bodies are not duly constituted grants shall be released to the State on actual allocation / pro-rata basis for duly constituted only.
 - ii. Uploading of GPDPs/BPDPs/ DPDPs of the RLBs in eGramSwaraj
 - iii. RLBs have to mandatorily onboard on eGramSwaraj – PFMS for XV FC Grants' transactions.
 - iv. RLBs to mandatorily prepare and make available online both provisional account of previous year and audited accounts of year before previous year to avail the grants
 - v. Unspent Balance of XIV FC Grants with the State should not be more than 10 % of the instalment under consideration.
 - vi. At least 50 % of the Untied grants released during the previous year have been utilized (valid only for release of 2nd installment of the FY).
 - vii. All states which have not done so, must constitute State Finance Commission (SFC), act upon their recommendations and lay the explanatory memorandum as to the action taken thereon before the State legislature on or before March 2024. After March 2024, no grants shall be released to State that has not complied with the Constitutional provisions in respect of the SFC and these conditions.
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Annexure B

(Annexure referred to in reply to parts (a) to (c) of the Rajya Sabha Starred Question No. 91 answered on 31.07.2024)

The State-wise allocation of the Fifteenth Finance Commission grants (2020-21 to 2025-26) to Rural Local Bodies

Sr. No	States	Allocation (2020-21 to 2025-26)* (Rs. in Cr)
1.	Andhra Pradesh	12856
2.	Arunachal Pradesh	1131
3.	Assam	7857
4.	Bihar	24579
5.	Chhattisgarh	7123
6.	Goa	368
7.	Gujarat	15650
8.	Haryana	6193
9.	Himachal Pradesh	2102
10.	Jharkhand	8274
11.	Karnataka	15756
12.	Kerala	7972
13.	Madhya Pradesh	19511
14.	Maharashtra	28540
15.	Manipur	867
16.	Meghalaya	893
17.	Mizoram	455
18.	Nagaland	611
19.	Odisha	11058
20.	Punjab	6798
21.	Rajasthan	18915
22.	Sikkim	207
23.	Tamil Nadu	17666
24.	Telangana	9048
25.	Tripura	937
26.	Uttar Pradesh	47764
27.	Uttarakhand	2813
28.	West Bengal	21611
	Total	297555

* Note: This includes the grant of Rs.60750 Crore for the interim award period of 2020-21.
